

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**I.A. Nos. 1628, 1796, 2074-2075, 2173, 2195, 2302 of 2020**

**IN**

**Company Appeal (AT) No. 346 of 2018**

**IN THE MATTER OF:**

**Union of India**

**...Appellant**

**Versus**

**Infrastructure Leasing and Financial  
Services Limited & Ors.**

**...Respondents**

**Present:**

**For Appellant :**

**Mr. Sanjay Shorey, Director (Legal) and Mr. Rakesh Tiwari, Regional Director (Western Region) MCA  
Mr. Ankur S. Kulkarni, Intervenor for Sunflag Iron & Steel**

**Mr. Amit Sibal, Senior Advocate with  
Mr. Ravitej Chilumuri and Ms. Wamika Trehan,  
Advocates for Intervenor for Aditya Birla Financial  
Ltd. & Piramal Capital & Housing Finance Limited  
and Investec Bank Plc.**

**Mr. Rohit Gandhi, Ms. Bindu Saxena, Ms. Aprajita Swarup,  
Mr. Dhruv Chandra, Advocates for  
Intervenor for IFFCO Tokio General Insurance Co.**

**Mr. Rahul Kripalani, Advocate for Intervenor for  
Cowtown Infortech Services Pvt. Ltd.**

**Mr. Pranay Goel, Intervenor for HDFC Bank**

**Mr. Kamendra Singh, Advocate for Intervenor for  
Hindustan Zinc Ltd.**

**For Respondents:**

**Mr. Ramji Srinivasan, Senior Advocate with  
Mr. Aditya Marwah, Mr. Raunak Dhillon, Mr. Aditya Sikka,  
Mr. Abhijeet Das, Mr. Hariharan Kumar, Mr. Vikash Kumar Jha,  
Ms. Gauri Rastogi, Ms. Richa Bhaduriya, Advocates for R-1**

**Mr. Arun Saha, Advocate for R-3**

**Mr. Raghav Seth, Ms. Anindita Roy, Advocates for  
R-4 to R-8**

**Mr. Ravi Ramaswamy Parthasarthy, Advocate for  
R-9**

**Mr. Pankaj Vivek, Advocate for R-13**

**Mr. Vikas, Advocate for R-14**

**Mr. R. B. Trivedi, Advocate for R-15**

**Mr. Diwakar Maheshwari, Mr. V. M. Kannan,  
Advocate for R-16**

**Mr. Dushyant Dave, Senior Advocate with  
Mr. Sharan Thakur, Mr. Kumar Abhishek Sigh,  
Advocates for IL&FS Infrastructure Debt Fund,  
IDF**

**Mr. Salim A. Inamdar, Advocate for Intervention  
for Central Bank of India**

**Mr. Munindra Dvivedi, Ms. Divya Bhalla, Mr.  
Kuber Dewan. Advocates for Intervention for  
NHAI & HDFC Ltd.**

**Mr. Scharika Kulshreshtha, Mr. Shambu Sharan  
Advocate for Intervention for National Highways  
and Infrastructure Development**

**Mr. Aditi Awasthy, Advocate for Intervention for  
McCann Erickson India Ltd. and Employees  
Provident Fund Trust**

**Ms. Shweta Sahu, Advocate for Infosys Employee  
Provident Fund**

**Company Appeal (AT) No. 347 of 2018**

**IN THE MATTER OF:**

**Infrastructure Leasing and Financial  
Services Limited**

**...Appellant**

**Versus**

**Union of India & Ors.**

**...Respondents**

**Present:**

**For Appellant :**

**Mr. Ramji Srinivasan, Senior Advocate with  
Mr. Aditya Marwah, Mr. Raunak Dhillon, Mr. Aditya  
Sikka, Mr. Abhijeet Das, Mr. Hariharan Kumar, Mr.  
Vikash Kumar Jha, Ms. Gauri Rastogi, Ms. Richa  
Bhaduriya, Advocates for IL& FS**

**Mr. Salim A. Inamdar, Advocate for Central Bank of  
India, Intervenor**

**For Respondents:**

**Mr. Sanjay Shorey, Director (Legal) AND Mr. Rakesh  
Tiwari, Regional Director (Western Region) MCA**

**O R D E R**

**(Through Virtual Mode)**

**28.09.2020**

It has been brought to our notice that Civil Appeal Diary No.

13094 of 2020 and Civil Appeal Nos. 9652-9653 of 2019 have been preferred

against the order passed by this Appellate Tribunal on 12<sup>th</sup> March, 2020 and the matter is likely to be listed for consideration before the Hon'ble Apex Court on 5<sup>th</sup> October, 2020. In view of this development, we deem it appropriate to defer the hearing in these Interlocutory Applications.

List the appeals on **8<sup>th</sup> October, 2020** at **2.00 P.M.**

**[ Justice Bansi Lal Bhat ]**  
**Acting Chairperson**

**[ Justice Anant Bijay Singh ]**  
**Member (Judicial)**

**[ V.P. Singh ]**  
**Member (Technical)**

/ns/gc/

**Company Appeal (AT) Nos. 346 & 347 of 2018**